

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11129/2023
(Arising out of impugned final judgment and order dated 24-07-2023
in CRLMA No.01/2023 passed by the High Court Of Judicature At
Allahabad)

AFJAL ANSARI

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

(FOR ADMISSION and I.R. and IA No.179394/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.179393/2023-EXEMPTION FROM
FILING O.T. and IA No.184574/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES and IA No.179392/2023-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.184513/2023-
APPLICATION FOR PERMISSION)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. C. U. Singh, Sr. Adv.
Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Jubair Ahmad Khan, Adv.
Mr. Tamim Qadri, Adv.
Mr. Anuroop Chakravarti, Adv.
Mr. Saeed Qadri, Adv.
Mr. Shraveen Kumar Verma, Adv.
Mr. Siddarth Seem, Adv.
Mr. Saahil Gupta, Adv.
Ms. Udit Singh, AOR

For Respondent(s) Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Ajay Singh, Adv.
Ms. Keerti Jaya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard.
2. Judgment reserved.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)